

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH:BANGALORE

DATED THIS THE 28TH DAY OF NOVEMBER, 1986.

PRESENT:

Hon'ble Mr.Justice K.S.Puttaswamy, .. Vice-Chairman.
And.

Hon'ble Mr.L.H.A.Rego, .. Member(A).

APPLICATION NUMBER 1658 OF 1986.

P.N.Mathulla,
S/o P.N.Ninan, Driver,
Southern Railways,
Yeshwanthpur, Bangalore. .. Applicant.

(By Sri M.Raghavendrachar,Advocate)

v.

1. Divisional Railway Manager,
Southern Railway,Bangalore
Division, Bangalore.
2. Divisional Personnel Officer,
Bangalore Division,Bangalore. .. Respondents.

(By Sri M.Srirangaiah,Advocate)

--

This application coming on for hearing this day, Vice-Chairman made the following:

O R D E R

The facts of this case and the questions of law that arise for determination are similar to M.F.ANSARI v. DIVISIONAL RAILWAY MANAGER,SOUTHERN RAILWAY,BANGALORE AND ANOTHER (Application No. 1657 of 1986) decided on 20-II-1986 by a Division Bench of this Tribunal consisting of Mr.Ch.Ramakrishna Rao and Mr.P.Srinivasan,Hon'ble Members. The only difference,if any, is that the persons promoted in Ansari's case are different than the one promoted in the present case. But, that difference hardly makes any difference in the application of the decision rendered by this Tribunal in Ansari's case. We, therefore,make an order in terms

of

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Order Sheet (contd)

Alb 58/86

Date	Office Notes	Orders of Tribunal
T. 10.86	1 PO removed 82	(KSP)VC/LHAR 23.x.86 Applicant by Shri MR Achar and respondents by Sri M.Sreerangaiah. Sri Sreerangaiah prays for time. Post this case on 20.11.86. Reply of the respondents, if any, to be filed one week before this date.
20.11.86		 23/10 Vice Chairman Member (AM) 23.x.86 KSPVC/LHARM Applicant by Shri M.Raghavendrachar. Respondents by Shri M. Srirangaiah. Shri Achar prays for time to file his rejoinder and argue the matter. Post this case for hearing on 6.1.1987. bsv 6/20/11 VICE CHAIRMAN 20.11.86
		MEMBER (A) 20/11/86 20.11.86

Appl No 1658/86 (F)

Date	Office Notes	Orders of Tribunal
	<p><u>Memo For Posting</u></p> <p>Counsel for the Applicant has filed Memo seeking this Hon'ble Tribunal to hear this Application on 2-12-86 since the connected cause re. Appl No 1657/86 is disposed of on 20-11-86 copy of the same served on the other side. Post above</p> <p>copy sent on 28-11-86</p> <p>For orders</p> <p>A 25/11</p> <p>The case is posted for 28-11-86 in accordance with orders in the above said memo.</p> <p>28-11-86</p> <p>Before Hon'ble Mr Justice K.S. Pettegrew - V.C Smt. S. L. H. A Rego - NCA Smt. M. R. Acharya Smt. M. Srivastava for R</p> <p>Applicant disposed of order directed</p>	<p>Orders of Tribunal</p>

1-12-86 Copy of judgment to P.D.

~~He~~ 20/11/86 issued to all. ~~Copy~~ copy will be of judgment in the case 1657/86. Dated 1-12-